

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (c) There have been isolated media reports about denial of admission to HIV infected students in schools. As per information available with National AIDS Control Organisation (NACO), 61 children infected by HIV were denied admission in schools in various instances, between 2008-09 and 2011-12 in the States of Andhra Pradesh, Gujarat, Haryana, Kerala, Maharashtra, Uttar Pradesh and West Bengal. State-wise details are given in Statement (*See* below).

(d) and (e) In view of the Right to Education Act, Central Board of Secondary Education conducts advocacy programme to sensitize Principals and teachers to ensure that students with HIV/AIDS are treated with dignity and respect. Further, National AIDS control Organisation (NACO) and State AIDS Control Societies alongwith their State/District level network also conduct advocacy programmes with various stake holders including school principals and teachers.

Statement

State-wise details of HIV infected children denied admission in schools

Sl. No.	Name of State	No. of children infected by HIV who were removed from the schools during 2008-09 to 2011-12
1.	Andhra Pradesh	27
2.	Gujarat	4
3.	Haryana	9
4.	Kerala	4
5.	Maharashtra	1
6.	Uttar Pradesh	3
7.	West Bengal	13
TOTAL:		61

Opening of Deemed Universities

†2258. SHRI NARESH AGRAWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has imposed a ban on the opening of Deemed Universities;

(b) if so, the reasons therefor;

†Original notice of the question was received in Hindi.

(c) whether it is a fact that Government is considering to give relaxation to foreign Universities and FDI in higher education in order to promote participation of the private sector in the field of education;

(d) if so, the reasons therefor;

(e) whether Government is contemplating to announce lifting of ban on Deemed Universities in order to raise the level of education; and

(f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) No, Sir.

(b) Does not arise.

(c) and (d) 100% Foreign Direct Investment (FDI) in education is permitted under automatic route as per the extant guidelines of Department of Industrial Policy and Promotion (DIPP). A Bill to regulate the entry and operation of Foreign Educational Institutions (FEIs) has already been introduced in Parliament.

(e) and (f) Do not arise in view of reply to part (d) of the question.

Framing of Rules under RTE Act

2259. DR. VIJAY MALLYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government of Karnataka has framed any Rules under the provisions of Right to Education Act in the State;

(b) if so, when did these come into force; and

(c) whether due to the delay in notifying these rules Central grant of ₹ 88 crores depriving thereby 44.17 lakh students from classes I to VIII second set of uniforms got elapsed?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) The Government of Karnataka has framed Right of Children to Free and Compulsory Education Rules, 2012-13 which were effective from date of notification, 28 April, 2012, under the Right to Education (RTE) Act.

(c) As per norms for implementation of Sarva Shiksha Abhiyan (SSA) programme, all girls and boys belonging to Scheduled Caste (SC), Scheduled Tribe (ST) and Below Poverty Line (BPL) categories at the Primary and Upper Primary stages of education are entitled to two sets of uniforms upto Rs. 400 per year. The State Government, during the Annual Work Plan and Budget (AWP&B) for 2012-13 approval process, reported that the State is already providing one set of uniform to the students of these categories from its own resources in the Government elementary